

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 1 of 2015 in
APPEAL No. 256 of 2012 & IA No. 362 of 2015**

Dated: 28th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**M/s. Nava Bharat Ventures Ltd.Petitioner(s)
Versus
GRIDCO Ltd.Respondent (s)**

Counsel for the Petitioner(s) : Mr. Ashok K. Parija, Sr. Adv.
Mr. R.M. Patnaik
Mr. P.P. Mohanty

Counsel for the Respondent(s) : Mr. Rajkumar Mehta
Mr. Abishek Upadhyay
Ms. Himanshi Andley for R.1

ORDER

Learned counsel for the Appellant states that certain data set out in Paragraph 11 of additional affidavit dated 15.01.2016 filed by the respondent is needed and that is with the respondent.

Learned counsel for the respondent states that if it is available with the respondent, it will be furnished to the appellant.

At the request of learned counsel the matter is adjourned to

23.02.2016.

(I.J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson